

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.595/2000

Monday this the 5th day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.K.V.Sudhakaran S/o late Kunhikanna Poduval  
aged 58 years, Craft Instructor,  
Government High School,  
Mincoy, Union Territory of Lakshadweep. ....Applicant

(By Advocate Mr. D.Anil Kumar)  
Vs.

1. Union of India, represented by the  
Secretary, Ministry of Education and Culture,  
Department of Education, New Delhi.
2. The Administrator, Union Territory  
of Lakshadweep, Kavarathi.
3. The Director of Education,  
Union Territory of Lakshadweep,  
Kavarathi. ....Respondents

(By Advocate Mr. S.Radhakrishnan (rep. by Sajeev Kumar)

The application having been heard on 5.6.2000, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant's grievance is that he has not been  
given the selection grade as Craft Instructor with effect  
from 5.9.71. Stating that a claim similar to this has  
been granted to the applicant in OA.925/90, the applicant  
made a representation to the third respondent on 31.3.99  
(A3) and subsequently on 22.9.99 (A4). Aggrieved by the  
inaction on the part of the respondents and  
non-consideration of his representations, the applicant  
has filed this application for a direction to the  
respondents to award selection grade to him with effect  
from 5.9.71.

2. When the application came up for hearing, on behalf of Shri S.Radhakrishnan, learned counsel for the respondents it was stated that the application may be disposed of directing the third respondent to consider Annexure.A3 and A4 representations of the applicant and to give the applicant an appropriate reply within a reasonable time. Learned counsel for the applicant submits that the application may be disposed of as suggested by the learned counsel for the respondents.

3. In the light of what is stated by the learned counsel on either side, the application is disposed of directing the third respondent to consider and give an appropriate reply to the applicant on Annexures.A3 and A4 representations within a period of three months from the date of receipt of a copy of this order. We make it clear that we have not expressed any opinion on merits. No costs.

Dated the 5th day of June, 2000



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

List of annexures referred to:  
S.

Annexure.A3:True copy of the representation dated 31.3.99 submitted by the applicant to the third respondent.

Annexure.A4:True copy of the representation dated 22.9.99 submitted by the applicant to the 3rd respondent.

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